

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 423/2026

Subject : Petition under Section 79, including Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the Power Purchase Agreement dated 15.03.2016 executed between the Petitioner and Uttar Pradesh Power Corporation Limited (UPPCL/Respondent No.1), imploring this Commission to direct the Respondent No.1/UPPC to reimburse/refund to the petitioner the compensation amount(s) in terms of the PPA on account of illegally deducted penalty for short supply of power.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Shri Lakshyajit Singh, Advocate, RKMPPL
Shri Saksham Saxena, Advocate, RKMPPL
Shri Shubhanker Sharbh, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL
Shri Devyanshu Sharma, Advocate, RKMPPL
Shri Arun Lal, Advocate, RKMPPL
Shri Anas Rangrel, Advocate, RKMPPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking directions to Respondent No.1/UPPCL to reimburse/refund the compensation amount(s) to the Petitioner in terms of the Power Purchase Agreement dated 15.3.2016 on account of illegally deducted penalty for short supply of power.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.



3. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)